HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY
SITTING LIST 21st NOVEMBER 2022
(Updated up to Partial Modification w.e.f. 05-12-2022)

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble the **CHIEF JUSTICE** AND The Hon'ble Shri. Justice **ABHAY AHUJA** **(Court Room No. 46)** **[DIVISION BENCH-I]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Public Interest Litigation. (B) Civil Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Civil Writ Petitions against the orders passed by CAT and MAT. (F) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Public Interest Litigation. (B) Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Writ Petitions against the orders passed by CAT and MAT. (F) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.
2	The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **SANTOSH GOVINDRAO CHAPALGAONKAR** **(Court Room No. 49)** **[DIVISION BENCH-II]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (C) Civil Writ Petitions not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P. Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. (C) Writ Petitions not assigned to other Courts.

3	The Hon'ble Shri Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **MILIND MANOHAR SATHAYE** **(Court Room No. 53)** **[DIVISION BENCH-III]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and caste Scrutiny matters pertaining to Elections (excluding Labour / Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. (B) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (C) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (D) Civil Writ Petitions relating to resettlement of project affected persons. (E) Civil Writ Petitions relating to Co-operative Societies Acts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (C) Writ Petitions relating to resettlement of project affected persons. (D) Writ Petitions relating to Co-operative Societies Acts.
4	The Hon'ble Shri. Justice **NITIN JAMDAR** **AND** The Hon'ble Ms. Justice **GAURI GODSE** **(Court Room No. 54)** **[DIVISION BENCH-IV]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, FERA and FEMA) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code. (C) Matters against orders passed by DRT & DRAT under any enactment.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Service tax, FERA and FEMA) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code. (C) Matters against orders passed by DRT & DRAT under any enactment.

5	The Hon'ble Shri Justice **DHIRAJ SINGH THAKUR** AND The Hon'ble Shri Justice **VALMIKI SA MENEZES** **(Court Room No. 40)** **[DIVISION BENCH-V]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals. (G) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals. (G) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.
6	The Hon'ble Shri Justice **K. R. SHRIRAM** AND The Hon'ble Shri Justice **KAMAL R. KHATA** **(Court Room No. 13)** **COMMERCIAL APPELLATE DIVISION BENCH** **[DIVISION BENCH-VI]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Arbitration Appeals pertaining to Division Bench. (B) Appeals under Section 13 of the Commercial Courts Act, 2015. (C) Civil Writ Petitions relating to Energy and Airports. (D) Civil Writ Petitions relating to Forests. (E) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (F) Civil References. (G) First Appeals. (H) Letters Patent Appeals. (I) Family Court Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Arbitration Appeals pertaining to Division Bench. (B) Appeals under Section 13 of the Commercial Courts Act, 2015. (C) Writ Petitions relating to Energy and Airports. (D) Writ Petitions relating to Forests. (E) Writ Petitions relating to infrastructure of all Courts in Mumbai. (F) Civil References. (G) All Appeals (except those assigned to other Court).
7	The Hon'ble Shri Justice **G. S. PATEL** **(Court Room No. 37)** **[SINGLE BENCH- I]**	**From 28.11.2022 to 23.12.2022 sitting singly to take up Original Side Suit No. 337 of 2014**	

8	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 6)** **[DIVISION BENCH-VII]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C.	**ORIGINAL SIDE** ------
9	The Hon'ble Shri Justice **A. S. GADKARI** **AND** The Hon'ble Shri Justice **P. D. NAIK** **(Court Room No. 3)** **[DIVISION BENCH-VIII]**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) Criminal Appeals against Acquittal (except those assigned to other Court). (B) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (C) Criminal Appeals against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (D) Applications for Leave to Appeal. (E) Criminal Contempt Petitions. (F) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/ Pre-mature release. (G) Preventive Detention Matters. (H) Habeas Corpus Matters and Criminal References. (H) Other Criminal work not assigned to other Courts. (I) Confirmation of Death Sentence Cases with connected Appeals. (J) Criminal Writ Petitions and applications not assigned to other Courts. (K) Criminal Applications and Criminal Writ Petitions in relation to	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Contempt Petitions.

		crime against Women and Children up to the year 2015. (L) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2015.	
10	The Hon'ble Shri. Justice **NITIN W. SAMBRE** **AND** The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No. 34)** **[DIVISION BENCH - IX]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.
11	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division** **[SINGLE BENCH- II]**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits from the year 2015 and onwards. (B) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. (C) Commercial Disputes of value of Rupees 100 Crores or more.
12	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 10)** **[SINGLE BENCH- III]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions arising from Industrial / Labour Laws. (B) Civil Writ Petitions of EVEN years, not assigned to other Courts. (C) Appeals from Order.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions arising from Industrial / Labour Laws.

13	The Hon'ble Shri. Justice **M. S. KARNIK** **(Court Room No. 27)** **[SINGLE BENCH-IV]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from **Districts Greater Mumbai, Thane (including Palghar) and Sindhudurg**. (B) Applications for leave to prefer Appeal of **EVEN** years.	**ORIGINAL SIDE** ----
14	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **(Court Room No. 19)** **Commercial Division** **[SINGLE BENCH-V]**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Matters under Part-I of the Arbitration and Conciliation Act, 1996. (except those assigned to other Courts). (B) Administration Suits and Partition Suits. (C) Insolvency matters. (D) Civil matters of Single Judge not specifically assigned to other Courts.
15	The Hon'ble Shri Justice **SARANG V. KOTWAL** **(Court Room No. 9)** **[SINGLE BENCH-VI]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out	**ORIGINAL SIDE** ----

		of same judgment and all Applications therein. (C) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters, up to the year 2018 (except those assigned to other Courts). (D) Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2016. (E) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2016. (F) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).	
16	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room No. 21)** **[SINGLE BENCH- VII]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) First Appeals of **EVEN** years. (B) Civil Writ-Petitions and Civil Revision Applications of **EVEN** years, under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.
17	The Hon'ble Shri Justice **MANISH PITALE** **(Court Room No. 16-A)** **Commercial Division** **[SINGLE BENCH-VIII]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Arbitration matters.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act. (B) Intellectual Property Matters. (C) Commercial Misc. Petitions (IPR). (D) Matters under Section 34 of the Arbitration and Conciliation Act, 1996. (E) Matters under Part-II of the Arbitration and Conciliation Act, 1996.

18	The Hon'ble Shri Justice **S.M. MODAK** **(Court Room No. 16 Annex)** **[SINGLE BENCH - IX]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Criminal Appeals against Acquittal (except those assigned to other Court). (B) Civil Contempt References from District Judiciary.	**ORIGINAL SIDE** ----
19	The Hon'ble Shri. Justice **N. J. JAMADAR** **(Court Room No. 20)** **Commercial Division** **[SINGLE BENCH- X]**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits up to the year 2014. (B) Admiralty Suits and all applications therein. (C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (D) Appeals under the Companies Act, except part-heard matters of Other Courts. (E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act. **AND** **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**
20	The Hon'ble Shri. Justice **MILIND N. JADHAV** **(Court Room No. 17 Annex)** **[SINGLE BENCH- XI]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) Civil Writ Petitions of **ODD** years, not assigned to other Courts. (C) Civil Work not assigned to other Courts.	**ORIGINAL SIDE** -----

21	The Hon'ble Shri. Justice **N. R. BORKAR** **(Court Room No. 21 Annex)** **[SINGLE BENCH- XII]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts **Pune, Sangli, Kolhapur, Raigad, Dadra and Nagar Haveli and Daman & Diu.**	**ORIGINAL SIDE** ----
22	The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 30 Annex)** **[SINGLE BENCH-XIII]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Second Appeals. (B) Civil Writ-Petitions and Civil Revision Applications of **ODD** years, under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.	**ORIGINAL SIDE** ----
23	The Hon'ble Shri Justice **AMIT BORKAR** **(Court Room No. 25 Annex)** **[SINGLE BENCH-XIV]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.P.C. (B) Applications u/s 407 of Cr.P.C. (except those assigned to other Courts). (C) Criminal Revision Applications (except those assigned to other Courts).	**ORIGINAL SIDE** -----

24	The Hon'ble Shri. Justice **R. N. LADDHA** **(Court Room No. 26 Annex)** **[SINGLE BENCH- XV]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts **Solapur, Nashik, Satara and Ratnagiri.** (B) Applications for leave to prefer Appeal of **ODD** years.	**ORIGINAL SIDE** ---
25	The Hon'ble Shri Justice **S. G. DIGE** **(Court Room No. 34 Annex)** **[SINGLE BENCH- XVI]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) First Appeals of **ODD** years. (B) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (C) Civil Writ Petitions, Revisions against orders of Family Courts. (D) Civil Miscellaneous Applications.	
26	The Hon'ble Shri. Justice **A. S. DOCTOR** **(Court Room No. 35 Annex)** **Commercial Division** **[SINGLE BENCH- XVII]**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Testamentary Matters. (B) Matters pertaining to Land Acquisition. (C) Summary Suits and Undefended Suits. (D) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein. (E) Writ Petitions not assigned to other Courts.

N O T E

1) All Courts may take up cases for final hearing including old cases pertaining to their assignment at least on one day in a week.

2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing may be given priority. The matters of Senior Citizens may also be given priority.

3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail may be given priority.

4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available, be placed before the Division Bench consisting of the companion Judge of the former Division Bench.

5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice R. D. Dhanuka** and the companion Judge of the former Division Bench.

6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the orders passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri Justice R. D. Dhanuka.**

7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

8) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

9) The Larger Benches and Special Benches will as far as possible be constituted on **Friday**.

10) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.

11) Connected Criminal Appeals of Single Judge Bench (arising out of same Judgment) may be placed before the Single Judge Bench before whom the old appeal is pending.

12) All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri. Justice B. P. Colabawalla** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.

13) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before the Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by the Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

Dated this 11th day of November 2022

BY ORDER,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.

N O T I C E (05-12-2022)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up **Original Side and Appellate Side matters**, the Hon'ble the Chief Justice, has been pleased to approve following **w.e.f. Monday, 21st November 2022 :**

A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice S. V. Gangapurwala** is allowed before the Division Bench headed by the **Hon'ble Shri Justice R. D. Dhanuka and vice versa.**

B) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Dhiraj Singh Thakur** and vice versa.

C) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice K. R. Shriram** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Dhiraj Singh Thakur. (from 29.11.2022 to 23.12.2022)**

D) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite-Dere** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. S. Gadkari** and vice versa.

E) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar.**

F) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice B. P. Colabawalla** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice N. J. Jamadar** and vice versa.

G) The urgent mentioning and placing of the matters pertaining to the Single Bench headed by the **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Single Bench headed by the **Hon'ble Shri. Justice Riyaz I. Chagla** and vice versa.

H) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice R. N. Laddha** is allowed before the Court presided over by the **Hon'ble Shri. Justice M. S. Karnik** and vice versa.

I) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Smt. Justice Bharati H. Dangre** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Manish Pitale** and vice versa.

J) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Sarang V. Kotwal** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Amit B. Borkar** and vice versa.

K) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Milind N. Jadhav** is allowed before the Court presided over by the **Hon'ble Shri. Justice Madhav Jamdar** and vice versa.

L) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice N. R. Borkar** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice M. S. Karnik.**

M) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice S. G. Dige** is allowed before the Court presided over by the **Hon'ble Shri. Justice S. M. Modak** and vice versa.

N) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice A. S. Doctor** is allowed before the Court presided over by the **Hon'ble Shri. Justice N. J. Jamadar.**

NOTE

(1) This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from board", etc.
(2) The aforesaid directions shall be in force until the present assignment continues.
(3) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

Dated this 11th day of November, 2022

BY ORDER

Sd/-
(S. B. Bhansali)
Prothonotary and Senior Master,
High Court, Original Side, Bombay.

Sd-
(V. R. Kachare)
Registrar (Judicial-I)
High Court, Appellate Side, Bombay